

CENTRAL ADMINISTRATIVE TRIBUNAL  
CALCUTTA BENCH



O.A. NO. 350/275/2016

Dated : 17.11.2017

Coram : Hon'ble Ms. Bidisha Banerjee, Judicial Member  
Hon'ble Ms. Jaya Das Gupta, Administrative Member

Madhusudan Halder,  
Son of Late Rishipada Halder,  
P.C. School Lane (Sykra Para),  
Post and Police Station Ranaghat,  
District : Nadia, Pin – 741 201.

..... Applicant

-Versus-

1. Union of India,  
Service through the General Manager,  
Eastern Railway,  
7, N.S. Road,  
Kolkata – 700 001.
2. Railway Board and its Members,  
Having common seal and perpetual Succession,  
Service through the Secretary,  
Rail Bhavan, New Delhi – 110 001.
3. The General Manager,  
Eastern Railway, Fairlie Place,  
14, Strand Road,  
Kolkata – 700 001.
4. Divisional Railway Manager,  
Sealdah Division,  
Eastern Railway, Pin – 700 014.
5. Chief Personnel Officer,  
Sealdah Division,  
Eastern Railway, Pin – 700 014.
6. Assistant Personnel Officer,  
Sealdah Division,  
Eastern Railway, Pin – 700 014.

..... Respondents.

B

For the applicant : None

For the respondents : Mr. S.K. Das, Counsel

ORDER (Oral)

Bidisha Banerjee, Judicial Member

None appears for the applicant, for a long time hence the matter is taken up in terms of rule 15(1) of CAT (Procedure) Rules, 1985.

2. The matter has been filed by the brother of a deceased employee seeking the following reliefs:

"8(a) An order be issued for directing the respondents to consider the application being annexure A-3 to this application and to disburse the financial entitlements of Late Niranjan Halder on account of P.F., Gratuity, Leave Encashment, Arrear, Salary and pension till his lifetime to the legal heirs.

(b) Any other order or orders or further orders and/or direction or directions as to Your Lordships may deem fit and proper."

3. It is further noticed that neither documents nor rules have been annexed in support of the applicant's claim of his brother's service benefits. It is further noticed from a letter dated 09.04.2015, as contained in Annexure A-3 issued by the APO, Divisional Railway Manager, Eastern Railway, Sealdah, that the applicant was directed to submit 2 copies of application along with necessary documents such as copy of PPO, service certificates etc. to the office for early disposal of this case.

4. It is not apparent whether the documents as asked for have ever been submitted by the applicant for processing the claim.

5. As such the applicant has failed to make out a case for grant of relief.
6. Accordingly O.A. stands dismissed. No costs.

(Jaya Das Gupta) \\  
Member (A)

(Bidisha Banerjee)  
Member (J)

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